

HARYANA VIDHAN SABHA**II SESSION****BULLETIN NO. 1****Friday, the 5th March, 2010**

(Brief record of the proceedings of the meeting of the Haryana Vidhan Sabha held on Friday, the 5th March, 2010 from 2.48 P.M. to 3.30 P.M.).

I. GOVERNOR'S ADDRESS

The Speaker in pursuance of Rule 18 of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly, reported that the Governor was pleased to address the Haryana Legislative Assembly at 2.00 PM on the 5th March, 2010, under Article 176 (I) of the Constitution of India.

(A copy of the Address was laid on the Table of the House)

II. OBITUARY REFERENCES

The Chief Minister made references to the deaths of the late:

1. Shri Ram Niwas Mirdha, former Union Minister.
2. Shri Jyoti Basu, former Chief Minister of West Bengal.
3. Sardar Tara Singh, former Speaker of Haryana Legislative Assembly.
4. Shri Nar Singh Dhanda, former Minister of Haryana.
5. Master Ram Singh, former Member of Haryana Legislative Assembly.
6. Freedom Fighters of Haryana.
7. Martyrs of Haryana.
8. Others.

The Chief Minister also added the name of Shri Babru Bhan Yadav, winner of Mahavir Chakra, village Bharawas, District Rewari, in the above said list and spoke for 11 minutes.

Shri Om Parkash Chautala, a member from the Indian National Lok Dal and Shri Anil Vij, a member from the Bhartiya Janata Party spoke for 7 & 4 minutes respectively.

The Speaker also associated himself with the sentiments expressed in the House and spoke for 4 minutes.

It was decided to send messages of condolence to the bereaved families.

The House stood in silence for two minutes as a mark of respect to the memory of the deceased.

III. ELECTION OF DEPUTY SPEAKER

At 3.18 P.M. the Chief Minister moved-

That Shri Akram Khan, a member of the Haryana Legislative Assembly, who is present in the House, be elected as Deputy Speaker of the Assembly.

The motion was seconded by the Parliamentary Affairs Minister.

Several Members supported the above mentioned motion.

There being no other proposal, the Speaker declared Shri Akram Khan unanimously elected as Deputy Speaker and requested him to take the seat of the Deputy Speaker.

(At this stage, Shri Akram Khan escorted by the Chief Minister, Parliamentary Affairs Minister and Shri Om Parkash Chautala, a Member of Indian National Lok Dal, occupied the seat of Deputy Speaker)

IV. ANNOUNCEMENTS BY THE SPEAKER

(i) PANEL OF CHAIRPERSONS

Under Rule 13 (1) of the Rules of Procedure and conduct of Business in the Haryana Legislative Assembly, the Speaker nominated the following members to serve on the Panel of Chairpersons:

1. Prof. Sampat Singh, MLA
2. Shri Anand Singh Dangi, MLA
3. Shri Rampal Majra, MLA
4. Shri Anil Vij, MLA

(ii) RESIGNATION BY A MEMBER

Under Rule 58 (2) of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly, the Speaker informed the House that Shri Om Parkash Chautala who was declared elected as Member of the 12th Haryana Vidhan Sabha from two Assembly Constituencies namely, 37- Uchana Kalan and 46-Ellenabad had resigned his seat in the Haryana Vidhan Sabha from 46-Ellenabad Assembly Constituency w.e.f. 04.11.2009, which was accepted by me from the said date.

(iii) INTIMATION REGARDING ABSENCE

The Speaker informed the House that he had received a request from Smt. Geeta Bhukkal, Education Minister, dated 4th March, 2010 expressing her inability to attend the sitting of Haryana Vidhan Sabha on 5th March, 2010 as she has been deputed to receive and see off Her Excellency the President of India on her visit to Gurgaon on 5th March, 2010.

V. FIRST REPORT OF THE BUSINESS ADVISORY COMMITTEE

The Committee met at 11.30 A.M. on Friday, the 5th March, 2010 in the Chamber of the Hon'ble Speaker.

The Speaker presented the first Report of the Business Advisory Committee as under:

“The Committee recommends that unless the Speaker otherwise directs the Assembly whilst in Session, shall meet on Monday at 2.00 P.M. and adjourn at 6.30 P.M. and on Tuesday, Wednesday, Thursday and Friday will meet at 10.00 A.M. and adjourn at 2.00 P.M. without question being put.

On Friday, the 5th March, 2010 the Assembly shall meet immediately half an hour after the conclusion of the Governor's Address and adjourn after the conclusion of business entered in the List of Business for the day.

The Committee further recommends that on Tuesday, the 16th March, 2010, the Assembly shall meet at 10.00 A.M. and adjourn after the conclusion of the Business entered in the List of Business.

The Committee, after some discussion, further recommended that the business on 5th, 8th to 12th, 15th and 16th March, 2010 be transacted by the Sabha as under :-

THE HOUSE WILL MEET IMMEDIATELY HALF AN HOUR AFTER THE CONCLUSION OF THE GOVERNOR'S ADDRESS ON THE 5TH MARCH, 2010

1. Laying a copy of the Governor's Address on the Table of the House.
2. Obituary References.
3. Presentation and adoption of First Report of Business Advisory Committee.
4. Papers to be laid/re-laid on the Table of the House.

SATURDAY, THE 6TH MARCH, 2010
SUNDAY, THE 7TH MARCH, 2010

HOLIDAY.
HOLIDAY.

MONDAY, THE 8TH MARCH, 2010
(2.00 P.M.)

1. Questions Hour.
2. Discussion on Governor's Address.

TUESDAY, THE 9TH MARCH, 2010
(10.00 A.M.)

1. Questions Hour.
2. Resumption of discussion on Governor's Address and Voting on Motion of Thanks.
3. Presentation, Discussion and Voting on Supplementary Estimates (2nd Instalment) for the year 2009-2010 and Report of the Estimates Committee thereon.

WEDNESDAY, THE 10TH MARCH, 2010
(10.00 A.M.)

1. Questions Hour.
2. Motion Under Rule 30.
3. Presentation of Budget Estimates for the year 2010-2011.

THURSDAY, THE 11TH MARCH, 2010
(10.00 A.M.)

1. Questions Hour.
2. General Discussion on Budget Estimates for the year 2010-2011.

FRIDAY, THE 12TH MARCH, 2010
(10.00 A.M.)

1. Questions Hour.
2. Motion under Rule 121.
3. Resumption of discussion on Budget Estimates for the year 2010-2011.

SATURDAY, THE 13TH MARCH, 2010

HOLIDAY.

SUNDAY, THE 14TH MARCH, 2010

HOLIDAY.

MONDAY, THE 15TH MARCH, 2010
(2.00 P.M.)

1. Questions Hour.
2. Resumption of discussion on Budget Estimates for the year 2010-2011 and Finance Minister's reply and Voting on Demands for Grants on Budget Estimates for the year 2010-2011.

TUESDAY, THE 16TH MARCH, 2010
(10.00 A.M.)

1. Questions Hour.
2. Motion under Rule 15 regarding Non-stop sitting.
3. Motion under Rule 16 regarding adjournment of the Sabha sine-die.
4. Papers to be laid, if any.
5. Presentation of Reports of the Assembly Committees.
6. The Haryana Appropriation Bill in respect of Supplementary Estimates (2nd Installment) for the year 2009-2010.
7. The Haryana Appropriation Bill in respect of Budget Estimates for the year 2010-2011.
8. Legislative Business.
9. Any other Business."

The Parliamentary Affairs Minister moved -

That this House agrees with the recommendations contained in the First Report of the Business Advisory Committee.

Shri Ram Pal Majra and Shri Ashok Arora, members from the Indian National Lok Dal, spoke for a while.

The motion was put and carried.

VI. PAPERS LAID/RELAID ON THE TABLE OF THE HOUSE

By the PWD (B&R) Minister (Sr. No. 1 re-laid and Sr. No. 2 to 8 laid)

1. The Personnel Department Notification No. G.S.R.7/Const./Art. 320/2009, dated the 18th March, 2009 regarding amendment in Haryana Public Service Commission (Limitation of Functions) Regulations, 1973, as required under Article 320(5) of the Constitution of India.
2. The Personnel Department Notification No. G.S.R.20/Const./Art.320/2009, dated the 25th August, 2009 regarding amendment in Haryana Public Service Commission (Limitation of Functions) Regulations, 1973, as required under Article 320(5) of the Constitution of India.

3. The Revenue and Disaster Management Department Notification No. S.O. 75/H.A.31/2008/S.18 /2009, dated the 22nd August, 2009 regarding the Haryana Underground Pipelines (Acquisition of Right of User in Land) Rules, 2009, as required under section 18(2) of the Haryana Underground Pipelines (Acquisition of Right of User in Land) Act, 2008.
4. The Notification No.282/HR/2008, dated the 12th September, 2008, containing the Delimitation Commission Order No.39, regarding the Delimitation of Parliamentary and Assembly Constituencies in the State of Haryana, as required under section 10(3) of the Delimitation Act, 2002.
5. The Annual Report of Haryana State Pollution Control Board for the year 2005-2006, as required under section 39(2) of Water (Prevention and Control of Pollution) Act, 1974.
6. The 9th Annual Report of Dakshin Haryana Bijli Vitran Nigam Limited for the year 2007-2008, as required under section 619-A(3)(b) of the Companies Act,1956.
7. The 35th Annual Report of Haryana Seeds Development Corporation Limited for the year 2008-2009, as required under section 619-A (3)(b) of the Companies Act, 1956.
8. The Report of the Comptroller and Auditor General of India for the year ended 31st March, 2009 (Commercial) of the Government of Haryana in pursuance of the provisions of Clause (2) of Article 151 of the Constitution of India.

VII. CONVERSION OF ADJOURNMENT MOTION INTO CALLING ATTENTION MOTION

When inquired, the Speaker informed the House that he had received a notice of Adjournment Motion No. I from Shri Om Parkash Chautala and 7 other M.L.As regarding rising the prices of essential commodities, which has been converted into calling Attention Motion and has been admitted for 09.03.2010.

The Sabha then adjourned till 2-00 PM on Monday, the 8th March, 2010.

CHANDIGARH
THE 5TH March, 2010

SUMIT KUMAR
SECRETARY.